

before the receipt of the approved minutes. The decision was not communicated as it was proposed to examine whether there is a case to take the issue back to the Approval Committee.

**Non-implementation of awards by
Bharat Coking Coal Ltd.**

4956. SHRI K. RAMAMURTHY: Will the Minister of ENERGY be pleased to state:

(a) whether in 15 specific cases the awards of All India Tribunals have not been implemented by the Bharat Coking Coal Limited; and

(b) the action taken on the report of the Team sent by the Ministry to study the industrial relations in the BCCL?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Information is being collected and will be laid on the Table of the House.

(b) A study team from the Ministry of Labour visited the BCCL, among other companies, to study the machinery to settle the disputes in coal companies. The report of this team has not yet been received.

**Contract for Import of Crude Oil from
Iran**

4957. SHRI H. N. NANJE GOWDA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state what are the main features of the proposed agreement reached between India and Iran for import of crude oil in 1982 and to what extent total domestic demand will be met by Iran in 1982?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): Agreements have been concluded with the National Iranian Oil Company in terms of which about 3.3 million tonnes of

crude oil will be imported during 1982. This will meet about 9.3 per cent of the estimated total domestic demand of crude oil. It is not in public interest to disclose further details.

Scheme for Apprenticeship Programme at Duliajan by Oil India Limited

4958. SHRI CHINGWANG KONYAK: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Oil India Limited propose to start an apprenticeship programme in the North East and specially at Duliajan for training of local unemployed rural youths;

(b) if so, the main trades included for training schemes;

(c) the details of the facilities and the extent of cost to be borne by the company; and

(d) the number of rural unemployed youths likely to be absorbed as a result thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Apprenticeship training scheme (under the Apprentice Act, 1961) is in existence in Oil India Limited since 1968. The training is imparted at Duliajan, for some of the boys who pass out from the Industrial Training Institutes of Assam and Arunachal Pradesh.

(b) The training is imparted in the following trades, namely, Fitter, Turner, Machinist, Welder, Electricians, Lineman, Mechanic Motor Vehicle, Mechanic Diesel Boiler Attendant, Fitter Structural and Surveyor.

(c) Facilities are free hostel accommodation with all free services with basic furniture and free medical treatment. Also Company pays a stipend at the rate prescribed under the Act. Ration stores facilities and recreational facilities are also extended as in the case of regular company employees. Total annual expenditure in-